

THE PUBLIC EMPLOYMENT (REQUIREMENT AS TO
RESIDENCE) AMENDMENT ACT, 1969

No. 1 OF 1969

[19th March, 1969]

An Act further to amend the Public Employment (Requirement
as to Residence) Act, 1957.

BE it enacted by Parliament in the Twentieth Year of the
Republic of India as follows:—

1. This Act may be called the Public Employment (Requirement as to Residence) Amendment Act, 1969. Short title.

44 of 1957. 2. In section 3 of the Public Employment (Requirement as to Residence) Act, 1957 (hereinafter referred to as the principal Act),— Amend-
ment of
section 3.

(i) in sub-section (1), in clause (c), for the words "local authority", the words "local or other authority" shall be substituted;

(ii) in sub-section (2), clause (a) shall be re-lettered as clause (aa) and before clause (aa) as so re-lettered, the following clause shall be inserted, namely:—

11 of 1966. (a) "Himachal Pradesh" includes the territories specified in sub-section (1) of section 5 of the Punjab Reorganisation Act, 1966;.

3. In section 5 of the principal Act, for the words "ten years", the words "fifteen years" shall be substituted. Amend-
ment of
section 5.